

11.27 hrs.

*The Lok Sabha then adjourned till Fourteen of the Clock.*

14.00 hrs.

[English]

*The Lok Sabha re-assembled at Fourteen of the clock.*

(MR. DEPUTY-SPEAKER *in the chair*)

MR. DEPUTY-SPEAKER : The House will now take up Papers to be laid on the Table.

#### PAPERS LAID ON THE TABLE

##### **Annual Report of Employees' Provident Fund Organisation, New Delhi for 1994-95 etc.**

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK) : Sir, on behalf of Shri G. Venkat Swamy, I beg to lay on the Table :

- (1) A copy of the Annual Report (Hindi and English versions) of the Employees' Provident Fund Organisation, New Delhi, for the year 1994-95.

[Placed in Library. See No. LT 9100/96]

- (2) A copy of the Annual Accounts (Hindi and English versions) of the Employees' State Insurance Corporation, New Delhi, for the year 1994-95 together with Audit Report thereon under section 36 of the Employees' State Insurance Act, 1948.

- (3) A copy of the Annual Report (Hindi and English versions) of the Employees' State Insurance Corporation, New Delhi, for the year 1994-95, under section 34 of the Employees' State Insurance Act, 1948.

[Placed in Library. See No. LT 9101/96]

- (4) A copy of the Apprenticeship (Amendment) Rules, 1995 (Hindi and English versions) published in Notification No. G.S.R. 806(E) in Gazette of India dated the 26th December, 1995, under sub-section (3) of section 37 of the Apprentices Act, 1961.

[Placed in Library. See No. LT 9102/96]

##### **Annual Report and Review of the Working of MMTC Ltd., New Delhi for the year 1994-95 and a Statement showing reasons for delay in laying these papers etc.**

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM) : Sir, I beg to lay on the Table :

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :

- (i) Review by the Government of the working of the MMTC Limited, New Delhi, for the year 1994-95.
- (ii) Annual Report of the MMTC Limited, New Delhi, for the year 1994-95, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT 9103/96]

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Sports Goods Export Promotion Council New Delhi, for the year 1994-95, along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sports Goods Export Promotion Council, New Delhi, for the year 1994-95.

- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

[Placed in Library. See No. LT 9104/96]

- (4) A copy of the Memorandum of Understanding (Hindi and English versions) between the MMTC

Limited and the Ministry of Commerce for the year 1995-96.

[Placed in Library. See No. LT 9105/96]

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Tea Board, Calcutta, for the year 1994-95.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Tea Board, Calcutta, for the year 1994-95, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tea Board, Calcutta, for the year 1994-95.

- (6) Statement (Hindi and English versions) showing reasons for the delay in laying the papers mentioned at (5) above.

[Placed in Library. See No. LT 9106/96]

- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Federation of Indian Export Organisation, New Delhi, for the year 1994-95, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Federation of Indian Export Organisation, New Delhi, for the year 1994-95.

- (8) Statement (Hindi and English versions) showing reasons for the delay in laying the papers mentioned at (7) above.

[Placed in Library. See No. LT 9107/96]

- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Agricultural and Processed Food Products Export Development Authority, New Delhi, for the year 1994-95, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Agricultural and Processed Food Products Export Development Authority, New Delhi, for the year 1994-95.

- (10) Statement (Hindi and English versions) showing reasons for the delay in laying the papers mentioned at (9) above.

[Placed in Library. See No. LT 9108/96]

**Annual Report and Review of working of the Institute of Constitutional and Parliamentary Studies, New Delhi for 1994-95 and Statement showing reasons for delay in laying these papers etc.**

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK) : Sir, on behalf of Shri H.R. Bhardwaj, I beg to lay on the Table :

- (1) (i) A copy of Annual report (Hindi and English versions) of the Institute of Constitutional and Parliamentary Studies, New Delhi, for the year 1994-95, alongwith Audited Accounts.
- (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Institute of Constitutional and Parliamentary Studies, New Delhi, for the year 1994-95.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT 9109/96]

- (3) A copy of the Notification No. G.S.R. 32 (Hindi and English versions) published in Gazette of India dated the 27th January, 1996 declaring certain companies mentioned in the Notification to be Nidhis, under sub-section (3) of section 620A of the Companies Act, 1956.

[Placed in Library. See No. LT 9110/96]

- (4) A copy of the National Legal Services Authority Rules, 1995 (Hindi and English versions) published in Notification No. G.S.R. 762(E) in Gazette of India dated the 27th November, 1995 under sub-section (1) of section 27 of the Legal Services Authority Act, 1987.

[Placed in Library. See No. LT 9111/96]

- (5) A copy of the Thirty Ninth Annual Report (Hindi and English versions) on the Working and Administration of the Companies Act, 1956 for the year ended the 31st March, 1995, under section 638 of the said Act.

[Placed in Library. See No. LT 9112/96]

**Annual Report and Review of the working of Khadi and Village Industries Commission, Bombay for 1994-95 and Statement showing reasons for delay in laying these papers etc.**

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK) : Sir, on behalf of Shri M. Arunachalam, I beg to lay on the Table :

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Khadi and Village Industries Commission, Bombay, for the year 1994-95, under sub-section (3) of the section 24 of the Khadi and Village Industries Commission Act, 1956.
- (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Khadi and Village Industries Commission, Bombay, for the year 1994-95.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT 9113/96]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for Entrepreneurship and Small Business Development, New Delhi, for the year 1994-95 along with Audited Accounts.
- (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the National Institute for Entrepreneurship and Small Business Development, New Delhi, for the year 1994-95.

[Placed in Library. See No. LT 9114/96]

**Notifications under Central Excises and Salt Act, 1944 etc.**

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY) : Sir, I beg to lay on the Table :

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944 :
- (i) G.S.R. 803(E) published in Gazette of India dated the 21st December, 1995 together with an explanatory memorandum making certain amendments to rule 57G of the Central Excise Rules, 1944.
- (ii) G.S.R. 809(E) published in Gazette of India dated the 26th December, 1995 together with an explanatory memorandum seeking to waive duty on Carbon Dioxide for the period commencing on the 1st March, 1994 to the 11th April, 1994.
- (iii) G.S.R. 810(E) published in Gazette of India dated the 26th December, 1995 together with an explanatory memorandum regarding adhoc exemption from duties of Customs on Domestic Tariff Area clearance by hundred per cent export oriented undertakings.
- (iv) G.S.R. 817(E) published in Gazette of India dated the 27th December, 1995 together with an explanatory memorandum making certain amendments in the Notification No. 85/87-CE, dated the 1st March, 1987

[Placed in Library. See No. LT 9115/96]

- (2) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 :
- (i) G.S.R. 804(E) published in Gazette of India dated the 26th December, 1995, together with an explanatory memorandum seeking to impose anti-dumping duty on Bisphenol-A, exported from Brazil and Russia into India, at the rate of Rs. 10,263 per M.T. and Rs. 12,559 per M.T. respectively.

- (ii) G.S.R. 821(E) published in Gazette of India dated the 29th December, 1995, together with an explanatory memorandum regarding exemption to certain goods mentioned in the notification when imported into India, from so much of that portion of the duty of customs leviable thereon.
- (iii) G.S.R. 822(E) published in Gazette of India dated the 29th December, 1995, together with an explanatory memorandum regarding exemption to certain goods mentioned in the notification when imported into India, from so much of that portion of the duty of customs leviable thereon.
- (iv) G.S.R. 823(E) published in Gazette of India dated the 29th December, 1995, together with an explanatory memorandum making certain amendments to certain notifications mentioned therein.
- (v) G.S.R. 64(E) published in Gazette of India dated the 24th January, 1996, together with an explanatory memorandum making certain amendments in Notification No. 59/95-Cus., dated the 16th March, 1995.
- (vi) G.S.R. 65(E) published in Gazette of India dated the 24th January, 1996, together with an explanatory memorandum regarding exemption to certain goods when imported into India, from so much of that portion of the duty of customs leviable thereon.
- (vii) G.S.R. 66(E) published in Gazette of India dated the 24th January, 1996, together with an explanatory memorandum regarding exemption to certain goods when imported into India, from so much of that portion of the duty of customs leviable thereon.
- (viii) G.S.R. 33(E) published in Gazette of India dated the 17th January, 1996, together with an explanatory memorandum making certain amendments in the Notification No. 106/95-Cus., dated the 2nd June, 1995.
- (ix) G.S.R. 34(E) published in Gazette of India dated the 17th January, 1996, together with an explanatory memorandum making certain amendments in the Notification No. 107/95-Cus., dated the 2nd June, 1995.
- (x) G.S.R. 35(E) published in Gazette of India dated the 17th January, 1996, together with an explanatory memorandum making certain amendments in the Notification No. 260/92-Cus., dated the 27th August, 1992.
- (xi) G.S.R. 99(E) published in Gazette of India, dated the 1st March, 1995, together with an explanatory memorandum making certain amendments in the Notification No. 31/86-Cus., dated the 5th February, 1986.
- [Placed in Library. See No. LT 9116/96]
- (3) A copy of the Narcotic drugs and Psychotropic Substances (Amendment) Rules, 1996 (Hindi and English versions) published in Notification No. G.S.R. 25(E) in Gazette of India dated the 12th January, 1996, under section 77 of the Narcotic Drugs and Psychotropic Substances Act, 1985.
- (4) A copy of the Notification No. S.O. 39(E) (Hindi and English versions) published in Gazette of India dated the 12th January, 1996 making certain additions in the Schedule to Narcotic Drugs and Psychotropic Substances Act, 1985 issued under section 3 of the Narcotic Drugs and Psychotropic Substances Act, 1985.
- [Placed in Library. See No. LT 9117/96]
- (5) A copy of the Annual Report (Hindi and English versions) of the National Housing Bank for the period from the 1st July, 1994 to the 30th June, 1995 alongwith Audited Accounts under sub-section (5) of section 40 of the National Housing Bank Act, 1987.
- [Placed in Library. See No. LT 9118/96]
- (6) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India — Union Government (No. 5 of 1996) — (Revenue Receipts — Direct Taxes) for the year ended the 31st March, 1995 under article 151(1) of the Constitution.
- [Placed in Library. See No. LT 9119/96]

**Annual Accounts, Review of Audited Accounts  
of the Himalayan Mountaineering Institute,  
Darjeeling for 1994-95**

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK) : Sir, on behalf of Shri Mallikarjun, I beg to lay on the Table :

- (1) (i) A copy of the Annual Accounts (Hindi and English versions) of the Himalayan Mountaineering Institute, Darjeeling, for the year 1994-95, together with Audit Report thereon.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the Audited Accounts of the Himalayan Mountaineering Institute, Darjeeling for the year 1994-95.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT 9120/96]

**Central Administrative Tribunal (Procedure)  
Amendment Rules, 1996**

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK) : Sir, on behalf of Shrimati Margaret Alva, I beg to lay on the Table a copy of the Central Administrative Tribunal (Procedure) Amendment Rules, 1996 (Hindi and English versions) published in Notification No. G.S.R. 41(E) in Gazette of India dated the 22nd January, 1996, under sub-section (1) of section 37 of the Administrative Tribunals Act, 1985.

[Placed in Library. See No. LT 9121/96]

**Review of the Working and Annual Report  
of the Damodar Cement and Slag Limited,  
Madhukunda for 1994-95 etc.**

THE MINISTER OF STATE IN THE MINISTRY OF

INDUSTRY (DR. C. SILVERA) : Sir, I beg to lay on the Table :

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :—
    - (a) (i) Statement regarding Review by the Government of the working of the Damodar Cement and Slag Limited, Madhukunda, for the year 1994-95.
    - (ii) Annual Report of the Damodar Cement and Slag Limited, Madhukunda, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- [Placed in Library. See No. LT 9122/96]
- (b) (i) Statement regarding Review by the Government of the working of the Hindustan Paper Corporation Limited, New Delhi, for the year 1994-95.
  - (ii) Annual Report of the Hindustan Paper Corporation Limited, New Delhi, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- [Placed in Library. See No. LT 9123/96]
- (c) (i) Statement regarding Review by the Government of the working of the Praga Tools Limited, Secunderabad, for the year 1994-95.
  - (ii) Annual Report of the Praga Tools Limited, Secunderabad, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (b) and (c) of item (1) above.

[Placed in Library. See No. LT 9124/96]

- (3) Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Cement Corporation of India Limited for the year 1994-95 within the stipulated period of nine months after the close of the Accounting Year

[Placed in Library. See No. LT 9125/96]

- (4) Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Hindustan Photo Films Manufacturing Company Limited, Ootacamund, for the year 1994-95, within the stipulated period of nine months after the close of the Accounting Year

[Placed in Library. See No. LT 9126/96]

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Cement and Building Materials, New Delhi, for the year 1994-95, alongwith Audited Accounts.

- (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the National Council for Cement and Building Materials, New Delhi, for the year 1994-95.

- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above

[Placed in Library. See No. LT 9127/96]

- (7) Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Scooters India Limited for the year 1994-95 within stipulated period of nine months after the close of the Accounting Year.

[Placed in Library. See No. LT 9128/96]

**Annual Report and Review of the Working of the Visvesvaraya Regional College of Engineering, Nagpur for the year 1994-95 and statement showing reasons for delay in laying these papers etc.**

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA) : Sir, I beg to lay on the Table

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Visvesvaraya Regional College of Engineering, Nagpur, for the year 1994-95, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Visvesvaraya Regional College of Engineering, Nagpur, for the year 1994-95.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT 9129/96]

- (3) A copy of the Memorandum of Understanding (Hindi and English versions) between the Educational Consultants India Limited and the Department of Education, Ministry of Human Resource Development, for the year 1995-96

[Placed in Library. See No. LT 9130/96]

- (4) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 40 of the Indira Gandhi National Open University Act, 1985 :—

- (i) G.S.R. 326 published in Gazette of India dated the 8th July, 1995 making certain amendments to Clause (5) of Statute 10A of the Indira Gandhi National Open University Act, 1985

- (ii) G.S.R. 455 published in Gazette of India dated the 21st October, 1995 making certain amendments to Clause (4) of the Ordinance on the conduct of Examinations and Evaluation of Student Performance under the Statutes of the Indira Gandhi National Open University Act, 1985.

[Placed in Library. See No. LT 9131/96]

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Bangalore, for the year 1994-95, alongwith Audited Accounts

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the

Indian Institute of Management, Bangalore, for the year 1994-95.

- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

[Placed in Library. See No. LT 9132/96]

- (7) A copy of the All India Council for Technical Education (Financial Adviser and Group 'A' Technical Posts) Recruitment Regulations, 1995 (Hindi and English versions) published in Notification No. G.S.R. 468 in Gazette of India dated the 4th November, 1995, under section 24 of the All India Council for Technical Education Act, 1987.

[Placed in Library. See No. LT 9133/96]

- (8) Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Navodaya Vidyalaya Samiti for the year 1994-95 within stipulated period of nine months after the close of Accounting Year.

[Placed in Library. See No. LT 9134/96]

14.00 hrs.

**Annual Report and Review of the Working of Mahila Samyukta Society, Gujarat for the year 1994-95 and Statement showing reasons for delay in laying these papers etc.**

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION) (DR. KRUPASINDHU BHOI) : Sir, I beg to lay on the Table

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Mahila Samakhyia Society, Gujarat, for the year 1994-95, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mahila Samakhyia Society, Gujarat for the year 1994-95.

[Placed in Library. See No. LT 9135/96]

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Haryana Prathmik Shiksha Paryojana Parishad, Chandigarh, for the year 1994-95, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Haryana Prathmik Shiksha Paryojana Parishad, Chandigarh, for the year 1994-95.

- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library. See No. LT 9136/96]

**Annual Report and Annual Accounts of the National Capital Region Planning Board for the year 1993-94, 1994-95 etc.**

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (DEPARTMENT OF RURAL EMPLOYMENT AND POVERTY ALLEVIATION) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMEN-TARY AFFAIRS (SHRI VILAS MUTTEMWAR) : Sir, on behalf of Shri S.S. Ahluwalia, I beg to lay on the Table :—

- (1) A copy each of the following papers (Hindi and English versions) under section 26 of the National Capital Region Planning Board, Act, 1985 :—

- (i) A copy of the Annual Report of the National Capital Region Planning Board, for the year 1993-94.

[Placed in Library. See No. LT 9137/96]

- (ii) A copy of the Annual Report of the National Capital Region Planning Board for the year 1994-95.

- (iii) A copy of the Annual Accounts of the National Capital Region Planning Board for the year 1994-95, together with Audit Report thereon.

[Placed in Library. See No. LT 9138/96]

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Central Government Employees Welfare Housing Organisation, New Delhi, for the year 1994-95, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Government Employees Welfare Housing Organisation, New Delhi, for the year 1994-95.

- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

[Placed in Library. See No. LT 9139/96]

- (4) A copy of the Uttar Pradesh Urban Local Self-Government Laws (Amendment) Act, 1996 (President Act No. 3 of the 1996) (Hindi and English versions) published in Gazette of India dated the 5th January, 1996, under sub-section (4) of section 3 of the Uttar Pradesh State Legislature (Delegation of Powers) Act, 1995.

[Placed in Library. See No. LT 9140/96]

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Urban Affairs, New Delhi, for the year 1994-95, alongwith Audited Accounts.

- (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the National Institute of Urban Affairs, New Delhi, for the year 1994-95.

- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

[Placed in Library. See No. LT 9141/96]

- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Delhi Urban Art Commission, New Delhi, for the year 1994-95.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Delhi Urban Art Com-

mission, New Delhi, for the year 1994-95, together with Audited Report thereon.

- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

[Placed in Library. See No. LT 9142/96]

#### **Railway Protection Force (Second Amendment) Rules, 1996 etc.**

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : Sir, I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 21 of the Railway Protection Force Act, 1957 :—

- (1) The Railway Protection Force (Second Amendment) Rules, 1996 published in Notification No. G.S.R. 39(E) in Gazette of India dated the 18th January, 1996.

- (2) The Railway Protection Force (Amendment) Rules, 1996 published in Notification No. G.S.R. 45(E) in Gazette of India dated the 27th January, 1996.

[Placed in Library. See No. LT 9143/96]

**14.01 hrs.**

*(At this stage Shri Mohammad Ali Ashraf Fatmi and some other hon. Members came and stood on the floor near the Table.)*

**14.01¼ hrs.**

#### **COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES**

#### **Sixty-first, Sixty-second, Sixty-third and Sixty-fourth Reports and Minutes**

[English]

• SHRI HARILAL NANJI PATEL (Kutch) : Sir, I beg to present a copy each of the following Reports (Hindi and English versions) of the Committee on the Welfare of